

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029
Phone: 011-23353503; Fax-23753923

Petition No. 797/GT/2025 (Diary No. 1040/2024)

Date: 4.9.2025

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

**Subject: Petition for approval of tariff of Auraiya Gas Power Station (663.36 MW)
for the period from 1.4.2024 to 31.3.2029.**

Sir,

With reference to the subject mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 2023, on an affidavit, with an advance copy to the Respondents/ Beneficiaries, latest by **17.9.2025**:

Additional Capital Expenditure (ACE)

- a) *With regards to ACE where multiple regulations are mentioned, specific regulation for the claim is to be provided along with the technical justification and documentary evidence.*
- b) *In accordance with Regulation 26(1)(i) of the Tariff Regulations 2024, provide a comprehensive cost-benefit analysis for all additional capital expenditure claims made under this regulation.*
- c) *In case of Additional Capital Expenditure proposed under 25(2)(c), Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.*

Interest on Loan

- d) *In Form-13, rate of interest for JBIC & SMBC is mentioned as 1.95% whereas the same is mentioned as 1.88% in Form-7. Petitioner to justify the same or submit revised Form-13.*
- e) *In Form-13, rate of interest for Fixed Rate Notes is mentioned as 5.0243% whereas the same is mentioned as 4.75% in Form-8(IF). Petitioner to justify the same or submit revised Form-13.*
- f) *Submit unprotected sheets for Form-13 and Form-8.*
- g) *Submit justification for the addition of 0.03% in the interest of loan in Form-13 for Bond 57 and Bond 73.*

Depreciation

- h) *Submit the justification for considering the remaining useful life at the beginning of 2024-25 for New Assets in Form-12 as 5 years.*

O&M expenses- Water charges

- i) *Submit the estimated water charges computation as per first proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations including the applicable water consumption norms as per MoEFCC.*

O&M expenses- Security Expenses

- j) *The assessment of the security requirement and estimated expenses as per second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.*

Form-15 and 15(A)

- k) *In accordance with Regulation 60(5) of the Tariff Regulations 2024, submit Form-15 and Form-15(A) in the format specified by the Commission as outlined in Main Tariff Form Part-I, Annexure-I.*

Forms

- l) *Submit the following forms in excel and pdf format in 2024-29 tariff period:*
- *Submit all the tariff forms as per the formats of the Tariff Filing Forms of Part-I of Annexure-I of 2024 Tariff Regulations, with proper linkages in Excel and pdf format.*
 - *FORM- H: Statement of Additional Capitalization during end of the useful life as per Annexure-I to the 2019 Tariff Regulations along with justification and cost benefit analysis for proposed additional capital expenditure.*
 - *Form-I for assets decapitalised during the 2024-29 period.*
2. The Respondents shall file their replies by **22.9.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, on or before **25.9.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours faithfully,



(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents